

**GOVERNMENT OF INDIA**  
**MINISTRY OF INFORMATION AND BROADCASTING**

**RAJYA SABHA**

**UNSTARRED QUESTION NO. 1510**

**TO BE ANSWERED ON THE 02<sup>nd</sup> AUGUST, 2021**

**COMPARISON OF ALL OTT PLATFORMS**

**1510. SHRI VIVEK THAKUR :**

**Will the Minister of INFORMATION AND BROADCASTING be pleased to state:**

- (a) whether it is a fact that a large number of people have subscribed to Over The Top (OTT) platforms such as Netflix, Xstream, Amazon Prime Video, Hotstar etc. during the COVID-19 period;**
- (b) the details of cost comparison of all these OTT platforms;**
- (c) whether it is also a fact that Netflix does not have any annual package due to which consumers have to pay higher charges;**
- (d) if so, the steps being taken for this; and**
- (e) if not, the reasons therefor?**

## **ANSWER**

**THE MINISTER OF INFORMATION AND BROADCASTING; AND  
MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI ANURAG SINGH  
THAKUR):**

**(a) to (e): Government has notified Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021, on 25<sup>th</sup> February, 2021 under Information Technology Act, 2000 to provide for an institutional framework for adherence to Code of Ethics by publishers of news & current affairs on digital media and publishers of online curated content (OTT Platforms) and a three-level Grievance Redressal Mechanism for time bound redressal of grievances/complaints relating to the violation of Code of Ethics by these publishers. A copy of the Rules is available on the website of the Ministry i.e. [www.mib.gov.in](http://www.mib.gov.in).**

**Operational and commercial aspects of OTT platforms, including costs, subscription etc. are matters which are decided and managed by the entities concerned and are not regulated by the Government.**

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